

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4398
ANSWERED ON:22.04.2013
PLANTATION IN NEW AREAS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the compensation is provided by the Government to the States for plantation in new areas in place of the forest land destroyed during the development work in the States;
- (b) if , so the details thereof ;
- (c) whether a huge amount of compensation is pending with the Union Government in lieu of the destroyed forest of the State of Madhya Pradesh ;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be provided?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) Central Government does not provide compensation to the States for plantation in new areas in place of the forest land destroyed during the development work in the States. However, Central Government while according prior approval under the Forest (Conservation) Act, 1980 stipulates a condition that the State Government shall realize funds from the user agency for creation and maintenance of compensatory afforestation in lieu of the forest land diverted for non-forest purpose and transfer the same to the Ad-hoc Compensatory Afforestation Fund Planning and Management Authority (CAMPA). As on 31st March 2012, an amount of Rs. 945.97 crores, realised by the State Government of Madhya Pradesh on account of compensatory afforestation, Net Present Value (NPV), Wildlife Conservation Plan, Catchment Area Treatment (CAT) Plan etc., in lieu of the forest land diverted for non-forest purposes is available with the Ad-hoc CAMPA. The Hon'ble Supreme Court in their order dated 10th July 2009 permitted the Ad-hoc CAMPA to release, for the time being, the sum of about rupees one thousand crore per year, for the next 5 years, in proportion of ten percent of the principal amount pertaining to the respective State /Union Territory. On receipt of the Annual Plan of Operations (APO) duly approved by the State CAMPA Steering Committee funds are being released by the Ad-hoc CAMPA to the State- CAMPAs constituted in various States and Union Territories, including the Madhya Pradesh, in accordance with the said order of the Hon'ble Supreme Court.